

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH, CHENNAI**

OA/310/01786/2014

Dated : The Thursday the 28<sup>th</sup> Day of January, 2016

**CORAM: HON'BLE SHRI R. RAMANUJAM.... MEMBER (A)**

K. Praveena,  
D/o. late K. Karuppiah,  
No. 4/105, Meenakshi Nagar,  
Melamadai,  
Madurai- 625 020.

.....**Applicant**

[by Advocate: M/s R. Malaichamy]

Vs

1. Union of India  
Rep. by the Director (Staff)  
Ministry of Communications and IT,  
Department of Posts,  
Dak Bhavan,  
Parliament Street,  
New Delhi- 100 001;
2. The Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai,  
Chennai- 600 002;
3. Postmaster General,  
Southern Region (T.N.),  
Madurai- 625 002;
4. Senior Superintendent,  
RMS "MA"Division,  
Madurai- 625 001.

.....**Respondents**

[by Advocate: Mr. S. Padmanabhan]

**ORDER**

**Per: R. Ramanujam, M(A):-**

Counsel for the applicant states that relief sought for in the O.A. has already been granted by the respondents and hence the O.A. may be closed.

2. Counsel for the respondents produced a copy of the appointment order which is taken on record.
3. In view of the fact that the relief sought has been already granted by respondents, the O.A. is closed. There shall be no order as to costs.